CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH AT RANCHI

O.A. NO. /51/00707/2019

CORAM HON'BLE SHRI JAYESH V. BHAIRAVIA, MEMBER (JUDICIAL) HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 22.08.2019.

Erick Xess, son of late Joseph Xess, aged aboutyears, resident of Haider Ali Road
New Colony, Kokar, near TRIL, P.O. & P.S. Kokar, District-Ranchi-834001.
Applican
By advocate: Shri P. Gangopadhyay
Versus
The Union of India through the General Manager, South Eastern Railway, Garder Reach Kolkata-700043 and three others.
Respondent

By Advocate: Shri P.D. Singh

ORDER (ORAL)

<u>Jayesh V. Bhairavia, Member (Judl.)</u>:- The l/c for applicant submits that against the punishment order passed by the Disciplinary Authority he preferred statutory appeal before the Appellate Authority on 20.06.2019 which is pending for adjudication. In view of this fact, l/c for applicant seeks permission to withdraw this O.A.

2. In view of the above, this O.A. stands disposed of as withdrawn. It is expected from the Appellate Authority that the matter of applicant will be decided expeditiously. No costs.

(Dinesh Sharma) Member (Admn.) mks (Jayesh V. Bhairavia) Member (Judl.)